



2026:AHC:22280-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 29245 of 2025

Vinita Devi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anis Kumar Gautam
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"A. Issue a writ, order or direction in the nature of writ of mandamus directing and commanding the Respondents conduct free, fair and impartial investigation of F.I.R. dated 9.10.2025 lodged at P.S. Gorakhnath, District- Gorakhpur vide Case Crime No. 435 of 2025, under Section 103(1) of B.N.S., (Annexure no. 1 to writ petition).

B. Issue a writ, order or direction in the nature of writ of Mandamus commanding to the respondents to arrest the name accused persons and conduct fair investigation.

C. Issue any such other and further orders as this Hon'ble Court may deem fit and proper under the circumstances of the case."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 9.10.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Senior Superintendent of Police, District- Gorakhpur, highlighting her

grievance and seeking fair and impartial investigation and if such an application is moved before the Senior Superintendent of Police, District- Gorakhpur, the Senior Superintendent of Police, District- Gorakhpur /respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 2, 2026
KU